superseding the Council in case of necessity, it was considered necessary to entrust the affairs of the Medical Council of India to a Board of Governors till such time the Council is reconstituted or altogether a new body like National Council of Human Resources in Health (NCHRH) is established by suitable legislation.

Since both the House of Parliament were not in session and urgent legislation was required to be made, the President promulgated the Indian Medical Council (Amendment) Ordinance, 2010 on the 15th May, 2010.

Additional PG seats in medical colleges in Andhra Pradesh

932. SHRI NANDI YELLAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the current status of the request of the State Government of Andhra Pradesh for sanction of 395 additional Post Graduate (PG) seats and 12 additional super-speciality seats in 10 Government medical colleges in the State;

(b) the reasons for delay in sanction, if any; and

(c) by when the demanded additional seats are likely to be sanctioned and the sanction for Rs. 274 crores over five years for this purpose is likely to be given?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Proposals have been received from 10 Government medical colleges of the State of Andhra Pradesh for central assistance under the Centrally Sponsored Scheme for strengthening and upgradation of State Government Medical Colleges for starting Post Graduate Courses/increasing postgraduate seats. As per the Scheme, grants are proposed to be released to State Government medical colleges as per their actual requirement and preference would be given to unserved and underserved States including high focus States under National Rural Health Mission (NHRM).

Implementation of Valiathan Committee Report

933. SHRI MOHD. ALI KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry is considering to implement the Valiathan Committee Report;

(b) if so, the details thereof; and

(c) the present position thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) and (c) The recommendations of the Valiathan Committee have been divided into following two parts:—

Part "A"-recommendations not requiring structural changes (31 recommendations) and Part "B"-recommendations requiring structural changes through amendment in AIIMS Act, Rules and Regulations (7 recommendations).